



2026:AHC:18114

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 857 of 2026

Jag Jiwan Ram

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Amit Kumar Pandey, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioner superannuated on 30.09.2025, however, prior to it, on 15.07.2025, a notice came to be issued by the respondents for holding inquiry to which the writ petitioner tendered his reply on 29.07.2025, but the proceedings have not been concluded.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.5, Settlement Officer of Consolidation, Jaunpur.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.5, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)